

Central Administrative Tribunal  
Principal Bench

O.A.No.2237/97  
M.A.No.2206/97

Hon'ble Shri R.K.Ahooja, Member(A)

(2)

New Delhi, this the 9th day of October, 1997

1. Shri Naresh Chand  
s/o Shri Lallu Ram  
r/o Village Horithal  
Tensil Hateen  
Faridabad.
2. Shri Rakesh Kumar  
s/o Shri Sarup Singh  
r/o Village Dayalpur  
Tensil Ballabgarh  
Faridabad - 121004.
3. Shri Jagdish Chand  
s/o Shri Badlu Ram  
r/o Village Damdama  
Tensil Sohna  
Distt. Gurgaon.
4. Shri Suresh Chand  
s/o Shri Mohan Lal  
r/o Village Khori Jamalpur  
P.O:Dhauj  
Tensil & Distt.  
Faridabad - 121 004.

... Applicants

(By Shri Ashok Aggarwal, Advocate)

Vs.

Union of India through  
Secretary  
Ministry of Defence  
Vayusenabad  
New Delhi - 110 011. ... Respondents

O R D E R (Oral)

The applicants who are working as Anti Malaria Lascars with the respondents on daily rated basis, have come before this Tribunal praying that the respondents be restrained from terminating the services of the applicants and a direction may be issued to the respondents to regularise the applicants against the regular vacant posts of Anti Malaria Lascars.

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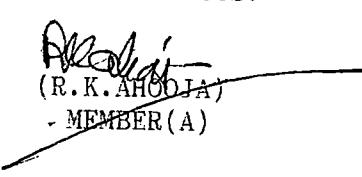
(3)

2. I have heard the learned counsel for the applicant. He submits that ~~on the direction of~~ <sup>by</sup> this Tribunal in OA No.2921/92 and OA No.2303/96, a direction was issued to the respondents to prepare a Scheme for the grant of temporary status and regularisation of Anti Malaria Lascars.

3. On notice, Shri O.Muralidharan, UDC, Departmental Representative appears on behalf of the respondents and submits that in pursuance of this Tribunal's order in Raj Kumar & Others Vs. Union of India, the respondents have now framed a Scheme vide Ministry of Defence order dated 07.08.1997. The Scheme contains norms for grant of temporary status and regularisation of Anti Malaria Lascars.

4. In view of this position, I dispose of this OA, at the admission stage, with a direction to the respondents to consider the case of the applicants in terms of the aforesaid Scheme dated 7.8.1997 subject to fulfilment of other conditions within a period of three months from the date of receipt of a copy of this order and convey their decision to the applicants by a reasoned and speaking order.

OA is disposed of as above. No costs.

  
(R.K. AHOOJA)

MEMBER(A)

/rao/